

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.05**  
**C.P.(IB)No.67/BB/2024**

**IN THE MATTER OF:**

M/s. IDBI Trusteeship Service Ltd. ... Petitioner  
Vs.  
M/s. Ozone Realtors Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 05.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Angad Varma

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Ld. Counsel for the Petitioner is directed to file a Memo explaining how the limitation condition is satisfied in this case, within a period of two weeks from today.
3. List the case on **29.04.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi